

(2)

Central Administrative Tribunal,
Principal Bench

O.A. No.2413/2002

New Delhi this the 18th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Shri A.K. Malhotra
S/o Late Sh. B.L. Malhotra
PD-28C, LIG Flats,
Vishakha Enclave
Pitam Pura, Near ND Market,
Delhi-110088.

- Applicant

(By Advocate : Shri S.M. Rattan Paul)

Versus

1. Union of India through
The Secretary
Ministry of Textiles
Udyog Bhawan,
Rafi Marg,
New Delhi.
2. The Development Commissioner (Handicrafts)
West Block No.7
R.K. Puram,
New Delhi-110066.


- Respondents

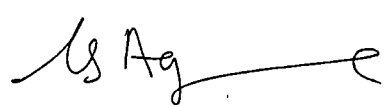
ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

Learned counsel for the applicant without prejudice to his right to take all legal pleas available in law, seeks permission to withdrawn this application.

Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

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